## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 179/7/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.01.2018

Name of the Company:

Dena Bank

V/s.

Peace Infrastructure Pvt Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)

2. Nilesh Oduman

DESIGNATION

REPRESENTATION

**SIGNATURE** 

1. ANIP A GANDHI

ADVIOCATE

APPLICANT

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3. Panh Thah

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Responden

## **ORDER**

Learned Advocate Mr. Anip Gandhi present for Financial Creditor/Petitioner. Learned Advocate Mr. Nilesh Udani with Learned Advocate Mr. Parth Shah present for Respondent.

Petitioner counsel represented no settlement.

At request of learned Counsel for Respondent.

List the matter on 30.01.2018.

Huran

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 12th day of January, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL